

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
RAJYA SABHA
UNSTARRED QUESTION NO. 2942
TO BE ANSWERED ON: 20.12.2024

FORMULATION OF RULES UNDER DPDP ACT

**2942. SMT. RANJEET RANJAN:
SHRI HARIS BEERAN:**

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the current status of developing and implementing rules under the Digital Personal Data Protection (DPDP) Act, and the expected timeline for their finalisation and enforcement;
- (b) whether consultations were held with stakeholders in drafting the DPDP rules, and details of key feedback received; and
- (c) the steps being taken by the Government to ensure the smooth implementation of the DPDP Act and Rules framed thereafter, and other legislations that the provisions of the Data Protection Act would have a bearing on?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI JITIN PRASADA)

(a) to (c): The Digital Personal Data Protection Act, 2023 (DPDP Act) received the assent of the Hon'ble President on 11th August 2023. Certain principles used in the drafting of the DPDP Act, like using simple language, avoiding unnecessary cross referencing, providing contextual definition, and providing illustrations etc. have also been followed in the drafting of DPDP Rules. Following the detailed exercise undertaken during drafting of the DPDP Act, similar detailed exercise for the drafting of Rules has also been undertaken. Elaborate discussions and consultations have been done with various stakeholders including industry bodies, civil societies, government organizations etc. while drafting the Rules. The drafting of the Rules is in the final stage. Further consultation on the DPDP Rules will be done after the publication of the Draft Rules. The provisions of DPDP Act are in addition to and not in derogation of any other law for the time being in force.
